

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 27941/2019
(Arising out of impugned final judgment and order dated 01-10-2019
in SA No. 942/2016 passed by the High Court Of Judicature At
Allahabad)

SHIV PRASAD & ORS.

Petitioner(s)

VERSUS

CHANDRA SHEKHAR (DEAD) THROUGH LRS. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.180535/2019-EXEMPTION FROM FILING
O.T.)

Date : 02-12-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Sanjai Kumar Pathak, AOR
Ms. Shashi Pathak, Adv.
Mr. Arvind Kumar Tripathi, Adv.
Mr. Rahul Mishra, Adv.

For Respondent(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Gopal Singh Yadav, Adv.
Dr. Amarendra Pratap Yadav, Adv.
Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following

O R D E R

We have heard Mr. Sanjai Kumar Pathak, learned counsel
appearing for the petitioners who are purchasers of the suit
property.

Issue notice.

Mr. Sanjeev Malhotra, Advocate, accepts notice on behalf of
respondent no.6 who is on caveat. We have heard Mr. Pradeep Kumar
Yadav, learned counsel appearing for respondent no.6.

Issue notice to the other respondents.

There shall be an interim stay of the impugned judgment until
further orders from this Court.

(MAHABIR SINGH)
COURT MASTER

(BEENA JOLLY)
BRANCH OFFICER